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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 645/2000

New Delhi: this the 15th day of MAY, 2001

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALI MEMBER (J)

Kuldip Singh Roch,
R/o R.N. 234, Sector-5,
R.K. Puram,
New Delhi

..... Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Union of India,
through
Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi.

2. Deputy Director (General) AIR,
Akashwani Bhawan,
Sansad Marg,
New Delhi.

3. Deputy Director (Admn.),
All India Radio,
Akashwani Bhawan,
Sansad Marg,
New Delhi

..... Respondents

(By Advocate: Shri S.M. Arif)

ORDER

S.R. Adige, VC (A):

Applicant impugns the disciplinary authority's order dated 4.3.99 (Annexure-A2) imposing upon him the penalty of compulsory retirement. He claims reinstatement with consequential benefits.

2. We note that applicant had filed an appeal which was rejected by order dated 2.11.99 (copy enclosed with respondents' reply) which he has not impugned.

3. In the absence of any challenge to the appellate authority's order dated 2.11.99 the OA warrants no interference at this stage and is disposed of without recording any finding of merits but giving liberty to

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applicant to file a fresh OA impugning both the disciplinary authority's order as well as the appellate authority's order in accordance with law, if so advised. No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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